ACT NO. VI OF 1936.

[PASSED BY THE INDIAN LEGISLATURE.] «Received the assent of the Governor General on the 26th April. 1936.)

An Act to make special provision for the administration of the port of Cochin.

Y/HEREAS it is expedient to make special provision for the administration of the port of Cochin; "It is hereby enacted as follows:--

1. (1) This Act may be called the Cochin Port Act, Short title and com-M936. mencement.

- (2) It shall come into force on such date as the *Governor General in Council may, by notification in the Gazette of India, appoint in this behalf.
- 2. The enactments specified in the Schedule shall, Construction in their application to the port of Cochin, be construed of certain enactments as if references in the said enactments to the Local in their ap-Government, to the local official Gazette and to the Fort plication to the port of St. George Gazette were references to the Governor Cochin. *General in Council and to the Gazette of India, respectively, and where anything done in respect of the said port under any of the said enactments is in force immediately before the commencement of this Act, it shall be deemed, as from the commencement of this Act, to have been done under that enactment as so construed.

SCHEDULE.

- (1) Act of the Governor General in Council.—The Indian Ports Act, 1908 (XV of 1908), with the exception of clause (p) of sub-section (1) of section 6, section 17, section 49 and section 50.
- (2) Madras Act.—The Madras Outports Landing and Shipping Fees Act, 1885.

Price anna 1 or 11d.